

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:999
ANSWERED ON:28.11.2011
CLEARANCE TO 'SARDAR SAROVAR PROJECT'
Verma Shri Sajjan Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the terms and conditions on which the clearance to the 'Sardar Sarovar Project' and the 'Indira Sagar Project' was approved have been complied with during the construction thereof;
- (b) if so, the details thereof;
- (c) whether any monitoring committee or assessment committee has been constituted to ensure the compliance of these conditions;
- (d) if so, the details thereof;
- (e) whether the committee has submitted any recommendation to the Government; and
- (f) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) The Sardar Sarover and Indira Sagar Projects were accorded environment clearance in June, 1987. As per one of the conditions of the environment clearance, the Narmada Control Authority (NCA) has to ensure that environment safeguard measures are planned and implemented pari passu with progress of work on projects. Accordingly, the Environment Sub-Group of NCA has been monitoring the compliance and safeguard measures for the projects regularly.
- (c) & (d) A Committee under the Chairmanship of Shri Devendra Pandey was constituted for Assessment of Survey/Studies/Planning and Implementation of the Plans on Environment safeguard measures for Sardar Sarvoar & Indira Sagar Projects.
- (e) & (f) The conclusions of the report submitted by the Committee referred in para (c) & (d) above inter alia includes no further reservoir filling either at SSP or at ISP to be permitted, action plans with time schedule for implementation of balance Environmental Safeguard Measures by the State Governments. The report was considered by the Environmental Sub-Group in its meetings held during April and May, 2011.